

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 211
(IB)-195/ND/2022
IA-4486/2022

IN THE MATTER OF:

PNB Housing Finance Ltd.

...

Applicant

Versus

Pramod Kumar Gupta

...

Respondent

Under Section: 95(1) of IBC, 2016

Order delivered on 24.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the PG

: Adv. Gurcharan Singh

For the RP

: CMA S.K.Bhatt, Adv. Gunjesh Ranjan, Adv. Anil Kumar

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-4486/2022: Mr. G.C. Singh, the Ld. Counsel appearing for the Personal Guarantor submitted that the settlement qua the amount of debt is in progress between the Principal Borrower and the Financial Creditor, with the intervention of Hon'ble NCLAT and the next date of hearing in the appeal preferred before the Hon'ble NCLAT is 01.05.2024. There is no appearance on behalf of the Applicant. In the wake, the hearing is deferred to 22.05.2024. Let the notice of default be issued to the Applicant.

List on 22.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)